

GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS AND FERTILIZERS  
DEPARTMENT OF PHARMACEUTICALS

**LOK SABHA**

**STARRED QUESTION No. 238**

**TO BE ANSWERED ON THE 10<sup>th</sup> May, 2016**

**Uniform Pharma Code**

\*238. SHRI DEVAJIBHAI G. FATEPARA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether incidents of unethical marketing practices by Pharmaceutical Companies have come to the notice of the Government in the country during each of the last three years and the current year;
- (b) if so, the details thereof, State/UTwise and company-wise and the reasons therefor along with the action taken/being taken by the Government against such companies;
- (c) whether the Uniform Code for Pharmaceutical Marketing Practices formulated by the Government during the year 2015 has achieved the desired results in the country, if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government has received suggestions from various quarters to prevent such unethical marketing practices by these erring companies during the said period, if so, the details thereof along with the action taken/being taken by the Government on such suggestions so far; and
- (e) the other corrective steps taken/being taken by the Government in this regard?

**ANSWER**

**MINISTER IN THE MINISTRY OF CHEMICALS AND FERTILIZERS  
(SHRI ANANTH KUMAR)**

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(a) to (e): A statement is laid on the Table of the House.

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Statement referred to in reply to LOK SABHA STARRED QUESTION No. 238  
TO BE ANSWERED ON THE 10<sup>th</sup> May, 2016 regarding Uniform Pharma Code

(a) & (b): Yes, Madam. The complaints received were against both Multinational and Domestic Pharmaceutical companies covering various states/ Union Territories.

(c): The Government had announced Uniform Code for Pharmaceutical Practices (UCPMP) which was to be adopted voluntarily w.e.f. 1<sup>st</sup> January, 2015 for a period of six months and has last been extended upto 30.06.2016. After reviewing the same it was found that the voluntary code was not working as expected.

(d) & (e): The Government consulted the stakeholders including NGO's / Civil Society members and after examining their suggestions it is now looking into the viability of making the Code Statutory.

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